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SLP(C)No. 11058 OF 2002
ITEM No.201

Court No. 3

SECTION XIIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.11058/2002
(From the judgement and order dated 13/03/2002 in WA 621/2000
of The HIGH COURT OF A.P. AT HYDERABAD)

REGISTRAR,OSMANIA UNIVERSITY & ORS.

Petitioner (s)

VERSUS

B.K.RAMA DEVI
[With prayer for interim relief and Office Report]
(For Final Disposal)
With
SLP(C)No.6066/2003, SLP(C)No.6061/2003,
SLP(C)No.9062/2004, SLP(C)No.9277/2004 and
SLP(C)No.9278/2004.

Respondent (s)

Date : 11/02/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner (s)Mr. H.S. Guruparia Rao, Sr. Adv.
Mr. T.V. Ratnam,Adv.

For Respondent (s)Mr. K. Maruthi Rao, Adv.
Mr. K. Radha, Adv.
Mrs. Anjani Aiyagari,Adv.

Mr. P.S. Narasimha, Adv.
Mr. Ananga Bhattacharyya, Adv. for
M/s. P.S.N. & Co., Advs .

Mr. Manoj Saxena, Adv.
Mr. S.K. Mitra, Adv.
Mr. Debojit Borkakati, Adv.
Mr. Mohanprasad Meharia, Adv.

Mr. Mohan Pandey, Adv.

UPON hearing counsel the Court made the following

O R D E R

It is stated by learned counsel for the respondents that they are trying to explore some agreed arrangement.

Adjourned.

(Subhash Chander) (V.P. Tyagi)
Court Master Court Master